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**Title : Papers laid on the Table of the House by Ministers/ Members.**

**THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI KIREN RIJIJU):** Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2016-2017, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2016-2017.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 2156/17/20]

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Youth Affairs and Sports for the year 2020-2021.

[Placed in Library See No. LT 2157/17/20]

**THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS, MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN**

**THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI HARDEEP SINGH PURI):** Sir, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2018-2019, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2018-2019.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 2158/17/20]

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(i) Review by the Government of the working of the Noida Metro Rail Limited, Noida, for the year 2018-2019.

(ii) Annual Report of the Noida Metro Rail Limited, Noida, for the year 2018- 2019, alongwith Audited Accounts and comments of the Comptroller and 2 Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT 2159/17/20]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2018-2019, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Rae Bareli, for the year 2018-2019.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No. LT 2160/17/20]

(7) A copy of the National Capital Territory of Delhi (Recognition of Property Rights of Residents in Unauthorised Colonies) Regulations, 2019 (Hindi and English versions) published in Notification No. G.S.R.814(E) in Gazette of India dated 29<sup>th</sup> October, 2019, under Section 58 of the Delhi Development Act, 1957.

[Placed in Library See No. LT 2161/17/20]

**THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) DR. V. K. SINGH):** Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

(i) S.O.4456(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, regarding rates of fees to be recovered from the users of National

- Highway No. 7 (New NH Nos. 30 & 34)(Jabalpur-Lakhnadon Section) in the State of Madhya Pradesh on EPC mode.
- (ii) S.O.4457(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, regarding rates of fees to be recovered from the users of National Highway No. 75 (Ranchi-Piska More-Bijupara Section) in the State of Jharkhand on EPC mode.
- (iii) S.O.4458(E) published in Gazette of India dated 13<sup>th</sup> December, 2019, regarding rates of fees to be recovered from the users of National Highway No. 361 (Tuljapur-Ausa (including Tuljapur Bypass) in the State of Maharashtra under NHDP-IV on Hybrid Annuity Mode.
- (iv) S.O.4527(E) published in Gazette of India dated 18<sup>th</sup> December, 2019, making certain amendments in the Notification No. S.O.1952(E) dated 20<sup>th</sup> June, 2017.
- (v) S.O.108(E) published in Gazette of India dated 7<sup>th</sup> January, 2020, making certain amendments in the Notification No. S.O.2299(E) dated 6<sup>th</sup> June, 2018.
- (vi) S.O.109(E) published in Gazette of India dated 7<sup>th</sup> January, 2020, regarding rates of fees to be recovered from the users of National Highway No. 31C (Bijni to West Bengal/Assam Border Section) and National Highway No. 31 (Guwahati to Nalbri-Bijni Section) in the State of Assam as Public Funded Project.
- (vii) S.O.384(E) (in Hindi version only) published in Gazette of India dated 27<sup>th</sup> January, 2020, containing corrigendum to the Notification No. S.O.3433(E) dated 23rd September, 2019.

[Placed in Library See No. LT 2162/17/20]

(2) A copy of the National Highway Fee (Determination of Rates and Collection) Amendment Rules, 2019 (Hindi and English versions) published in Notification No. G.S.R.942(E) in Gazette of India dated 20<sup>th</sup> December, 2019 under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library See No. LT 2163/17/20]

**जल शक्ति मंत्रालय में राज्य मंत्री तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया):** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ-

- (1) (एक) नॉर्थ ईस्टर्न रीजनल इंस्टिट्यूट ऑफ वाटर एण्ड लैण्ड मैनेजमेन्ट, तेजपुर के वर्ष 2017-2018 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्कारण) तथा लेखापरीक्षित लेखे।
- (दो) नॉर्थ ईस्टर्न रीजनल इंस्टिट्यूट ऑफ वाटर एण्ड लैण्ड मैनेजमेन्ट, तेजपुर के वर्ष 2017-2018 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्कारण)।

[Placed in Library See No. LT 2164/17/20]

- (2) कम्पनी अधिनियम, 2013 की धारा 394 की उप-धारा (2) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्कारण)–
  - (एक) यू.पी. प्रोजेक्ट्स कार्पोरेशन लिमिटेड, लखनऊ के वर्ष 2015-2016 और 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) यू.पी. प्रोजेक्ट्स कार्पोरेशन लिमिटेड, लखनऊ के वर्ष 2015-2016 और 2016-2017 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियाँ।

(3) उपर्युक्त (2) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library See No. LT 2165/17/20]

**The Minister of State in the Ministry of Micro, Small and Medium Enterprises and Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying (SHRI PRATAP CHANDRA SARANGI):** Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-

(a) (i) Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2018-2019.

[Placed in Library See No. LT 2166/17/20]

(ii) Annual Report of the Omnibus Industrial Development Corporation of Daman & Diu and Dadra & Nagar Haveli Limited, Nani Daman, for the year 2018-2019, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(b) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2018-2019.

(ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 2018-2019,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library See No. LT 2167/17/20]